



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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September 01, 2021

Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka – Extension of period

The Reserve Bank of India issued Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 to Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka, vide Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019, as modified from time to time, last being vide Directive DOR.MON/D-59/12.23.212/2020-21, dated February 26, 2021 in terms of which, the Directions were extended up to August 31, 2021.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019 issued to Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka as modified from time to time for a further period of six months. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019 issued to Bidar Mahila Urban Co-operative Bank Ltd., as modified from time to time, the validity of which was extended up to August 31, 2021, shall continue to apply to the bank for a further period of six months from September 01, 2021 to February 28, 2022, subject to review.

3. Other terms and conditions of the Directives under reference shall remain unchanged.

Press Release: 2021-2022/789

(Yogesh Dayal)
Chief General Manager